

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 21st day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFI QUDDIN, J.M.

O. A. No. 1420 of 1998.

Sri Om Prakash Gupta s/o Late Sri Lalita Prasad, r/o Vill. Bhidaura, Tehsil Karhal, District - Mainpuri, appointed as EDBM at P.O. Bhidaura, District Mainpuri.

..... Applicant.

Counsel for applicant : Sri V. Bahadur.

Versus

1. Union of India through Secretary, Department of Post (Ministry of Communication), New Delhi.
2. Member (Personal) Postal Services Board, Data Bhawan, New Delhi.
3. Post Master General, Agra Region, Agra.
4. Superintendent Post Office, Mainpuri Division, Mainpuri.
5. Sri Pratap Singh, Asstt. Supdt. Post Offices, Mainpuri.

..... Respondents.

Counsel for respondents : Km. S. Srivastava.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed under section 19 of the Act for setting aside order dated 6.2.1998 by which the applicant has been put off to the duty. The applicant further seeks direction to the respondents to decide the representations of the applicant.

2. The case of the applicant is that while working as Extra Departmental Branch Post Master at Bhidaura in Mainpuri Postal Division, he was served with a copy of Memo dated 6.2.98 issued by Superintendent of Post Office, Mainpuri by which he was put off the duty. It is alleged



that in inspection report dated 5.2.98, the applicant was shown to be absent. The applicant claims to have submit representations dated 23.2.98, 29.4.98, 13.5.98 and 27.11.98

3. We find that the applicant has a right to file an appeal under Rule 10 of EDA Conduct and Service Rules. The applicant may file an appeal under Rule 10 within three weeks and the respondents may decide the same on merits within a period of 12 weeks thereafter. With this direction the O.A. has been disposed of.

There shall be no order as to costs.

Ramnath
J.M.

A.M.
A.M.

Asthana
220102